

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**

**Item No.-217**  
IB-580/ND/2020

**IN THE MATTER OF:**

Khandelwal Group Pvt. Ltd

**Vs.**

Panache Construction Pvt. Ltd

....Applicant

.....Respondent

**SECTION**

U/s 9 IBC code 2016

**Order delivered on 07.01.2021**

**CORAM:**

**SHRI ABNI RANJAN KUMAR SINHA**  
**HON'BLE MEMBER (JUDICIAL)**

**SHRI K.K. VOHRA,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Adv. Ashish Midha  
For the Respondent : Adv. Shruti Pandey

**ORDER**

On the request of Ld. Counsel for respondent, one week time is granted to file the reply. No further adjournment will be granted on any ground, if respondent fails to file the reply within one week from today then right to file reply will deem to be closed.

Respondent is directed to file the reply within a week after serving advance copy to the Applicant and thereafter, the applicant is directed to file the rejoinder if any within one week from the date of receipt of the reply. List on **29.01.2021**.

In the meantime, Ld. Counsel for the petitioner is directed to serve the fresh copy from page 30 to 33 of the paper book on the email id of Respondent's counsel in the course of the day. Ld. Counsel for the respondent is directed to share the email id with the Ld. Counsel for the petitioner in the course of the day.

Sd/-

**(K.K. VOHRA)**  
**MEMBER (T)**

Sd/-

**(ABNI RANJAN KUMAR SINHA)**  
**MEMBER (J)**